4687 Motion re. Resumption NOVEMBER 22, 1966 Constitution (21st Amdt.) 4688 of Debate on Bills Bill

Mr. Speaker: That does not matter. That is also on the agenda.

12.50 hrs.

MOTION RE: RESUMPTION OF DEBATE ON CONSTITUTION (TWENTY-FIRST) AMENDMENT BILL AND REPRESENTATION OF PEOPLE (AMENDMENT) BILL

Mr. Speaker: Now, the hon. Law Minister.

The Minister of Law (Shri G. S. Pathak): I beg to move:

That the debate . . .

Shri Hari Vishnu Kamath (Hoshangabad): Under what rule is he moving this motion? Let him quote the rule under which he is making the motion.

Shri G. S. Pathak: I am making a motion

Shri Hari Vishnu Kamath: Under the Rules of Procedure, every motion has got to be made under some rule. Let him quote the rule under which this motion is being moved.

श्री मंधु लिमये (मुंगेर) : उस नियम का नम्बर वतलाइये।

Shri Hari Vishnu Kamath: That rule also must be mentioned.

Mr. Speaker: It is under rule 184. Now, he may make the motion.

Shri Hari Vishnu Kamath: You may help him out. We do not mind. But he should know the rules.

श्रीमशुलिमयेः रूल्सृत्राफ प्रोसीजर पढकर द्वाद्यो।

Shri G. S. Pathak: There is a rule and there is a practice and this was examined before it was tabled

Shri Hari Vishnu Kamath: He is ignorant.

श्रीम**षुलिमये**: कानून मंत्री तो नहीं बतासके। Shri G. S. Pathak: I beg to move:

"That the debate on the motions That the Bill further to amend the Constitution of India, be taken into consideration" and "That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration, which was adjourned on the 15th November, 1966, be resumed now."

Shri Hari Vishnu Kamath: That was exactly the point I was making. Under what rule is he making this motion?

Mr. Speaker: It is rule 184.

Shri Hari Vishnu Kamath: That was what you said, not he.

Mr. Speaker: The question is:

"That the debate on the motions That the Bill further to amend the Constitution of India, be taken into consideration and That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration, which was adjourned on the 15th November, 1966, be resumed now."

The motion was adopted.

12.52 hrs.

CONSTITUTION (TWENTY-FIRST AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motions moved by Shri G. S. Pathak on the 8th November, 1966, namely:—

"That' the Bill further to amend the Constitution of India, be taken into consideration".

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation 4689

of the People Act, 1951, as reported by the Joint Committee, be taken into consideration.".

Now, the hon. Law Minister.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): May I know when the voting on the Constitution (Twenty-first Amendment) Bill will take place?

Mr. Speaker: As soon as the hon. Minister finishes his reply.

Shri Hari Vishnu Kamath (Hoshangabad): How can that be known in advance?

Mr. Speaker: I have not told him any time. So, why should there be any objection?

The Minister of Law (Shri G. S. Pathak): I shall first take up the Constitution (Twenty-first Amendment) Bill, The discussion with regard to this Bill

Mr. Speaker: Now, I must make it clear that I would not further wait. When the reply is finished, I shall certainly put it to the House. Therefore, Members should take care to see that they are present in the House, if they want to.

Shri G. S. Pathak: This Bill has not been opposed in any of the speeches made in the House and I take it that it is generally agreed that the House . . .

Shri N. C. Chatterjee: (Burdwan): May I put one question to the hon. Minister so that I may have a clear answer to it? Nobody opposes this amendment of the Constitution provided one condition is accepted. We are very anxious that the High Court should be vested with the powers, and that means an amendment of the Constitution. As the Constitution stands, it has got to go to the election tribunals from the Election Commissioner. We do not want the election tribunals. But we should put in one particular clause and it is this that in the interests of justice and in the interests of the speedy trial of the election petitions, it is desirable that the High Courts should have the authority, if necessary and if it commends to the High Court judge himself, to sit somewhere else and not at the headquarters. That means, for instance, that in Bengal it should not be confined to Calcutta. Unless this clause is put in we shall oppose this Bill. I want to make it clear that this position should be accepted. Since some amendments have come in this behalf, I want to have a clear answer on this point so that we may know where we stand.

Shri G. S. Pathak: The point raised by Shri N. C. Chatterjee relates to the Representation of the People (Amendment) Bill. I am not in favour of the view that the High Courts should move from place to place. There are 52 districts in UP and if the High Court should be moving from district to district, that will not be consistent with the dignity of the High Court.

Shri Raghunath Singh: (Varanasi): We want the judges to move, just like the Circuit Court. We do not want the High Court as a whole to move.

Shri N. C. Chatterjee: I want to clarify one point. I never said that the High Court should move from district to district. I only wanted that the proviso that we recommended in the Joint Committee should commend itself to the House and to Government and Government should should give us an assurance. The proviso should be put into the following effect namely:

"Provided that the High Court shall have the discretion . . ."

It should be completely left to the judges to sit somwhere else, that is, at some place other than the head-quarters, in the interests of justice and in the interests of speedy disposal of election petitions.

Shri G. S. Pathak: I cannot give any undertaking on this point

[Shri G. S. Pathak]

because in speeches some Members have not supported the idea that the High Court should move from place to place or should even have power to go to other places.

Constitution

Shri Hari Vishnu Kamath: Otherwise it will be very expensive for the parties.

Shri G. S. Pathak: But that is matter which the House will decide at the proper time when the amendment to the Bill as reported by the Joint Committee comes up for consideration.

Shri Hari Vishnu Kamath: He cannot give an assurance that such an amendment would be made.

Surendranath Dwivedy (Kendrapara): Is he opposed even to giving the discretion to the High Court that if they feel that in the interests of justice they should sit at some other place, they could do so? He is not prepared to give us even that much assurance?

Shri G. S. Pathak: To proceed with my speech on this question, it is generally agreed as appears from the speeches made in the House that instead of the tribunal dealing with the election matters it should the High Court which should deal with the election matters.

I shall pass on to the made by Shri Muhammad Ismail and Shri Mohammed Koya. They were in support of the proposal that the Joint Committee's report be recommitted to the Joint Committee for the consideration of the question of two-member constituencies instead of singlemember constituencies. I am opposing this view on the ground that it was in 1961 that by Act I of 1961, twomember constituencies were abolished and it has been the view of Parliament that there should be only onemember or single-Member constinot two-member tuencies and Delimitation constituencies. The

Commission Act of 1962 also with single-member constituencies. If the Bill on the Joint Committee's report is recommitted to the same Joint Committee, the Joint Committee will say that there is no clause in the amending Bill which deals with this question and, therefore, they will refuse to deal with this question, and consequently in that situation, propounded view by Muhammad Ismail and Shri Mohammed Koya should not besupported.

On the question of delay in election petitions, the position is this. Ultimately the House will decide when the amendment comes up for consideration. It is an impracticable proposition that the High Court judges should move from place place; there will be the question of accommodation; there will be the question of library and so on, and if the High Court moves from one place to another, the other people from a third place may say: 'Why should the High Court not come to our place?'

Mr. Speaker: What I understood from the hon. Members was this. It is not the demand that a direction be given or a law might be passed that the judgs should hear these petitions in the district from which they originate. The suggestion is that only when the judges themselves consider that it is more appropriate and in the public interest to hear some witness or to examine any spot or do something outside their central place that they should at least have authority to go there. That is all that is wanted.

Shri Hari Vishnu Kamath: You have very well put it,

Shri G. S. Pathak: It will be open to the House to decide this question whether the discretion has to be given to the judges. I am merely pointing out that. . . .

Shri Raghunath Singh: What is the view of Government? The House is certainly going to decide on the amendment? But what is the view of Government?

Shri Hari Vishnu Kamath: They will blindly vote on the basis of what he says.

Shri G. N. Dixit (Etawah): That is the view of Government?

Shri G. S. Pathak: I shall take the House into confidence on this question.

13 hrs.

I may inform the House that I have consulted the High Courts and the Chief Justice of India in this matter. They are opposed to it. So far as the Government is concerned, it is not very rigid in these But we must act matters. accordance with the wishes of a coordinate authority, that is, judiciary, in matters of this kind, because they are concerned with their own problems; they know whether it will be possible for them to hold court in other places. If they exercise discretion in any particular case and say that it is convenient and appropriate that they should have a court in some place other than the seat of the High Court, there will be similar applications in other cases, and in that way time will be wasted on this question. I may inform the House that the expense which will be saved by the adoption of the new procedure will be much more than the expense which would be incurred by taking witnesses to the High Court. I may also inform the House that according to this procedure, the proceedings will be, generally speaking, day to day. If the High Court does not take up the case day day, it has got to record its reasons. All that is spent so far in interlocutory applications to the High Courts, in appeals to the Supreme Court and so on, that will all saved because there will be adjournments, and the Chief Justice of every High Court has in the very beginning to assign to certain Judges this very work, and those Judges will do only this work. It is also mentioned in the Bill that the Judges concerned should take up these cases and conduct them more expeditiously, and it is expected by Parliament that cases should be finished in six months.

Shri Bakar Ali Mirza (Warrangal): What was the exact question put to the Chief Justice? About point of discretion that was raised by Shri Chatterjee, it was not clear as to what was his stand. Did the Chief Justice and the Judges say that they are not willing to exercise discretion in deciding whether to hold a sitting somewhere else?

Mr. Speaker: They do not want to go from the seat of the High Court to any place outside.

Shri Bakar Ali Mirza: Making it compulsory by an amendment is one thing; exercising discretion something else.

Shri G. S. Pathak: This matter may be examined at the time the amendment comes up before the House for consideration. I have already stated that I am not too rigid in these matters. If the House feels that such discretion should be given it might be given.

Shri Hari Vishnu Kamath: Has Government no view?

Shri G. S. Pathak: I have placed before you the difficulties that the courts will face. If they exercise discretion in favour of a particular party, other litigants will ask, 'Why not exercise discretion in our favour also?', and this will go on.

Shri Hari Vishnu Kamath: What about the expense to be incurred by the litigant public?

Mr. Speaker: He will consider that.

Shri N. C. Chatterjee: What is the Government's view? What is the objection to the High Court Judge [Shri N. C. Chatterjee] himself having the discretion? If he thinks, he may.

Mr. Speaker: He has put the questtion twice or thrice. I have repeated it. We have heard the answer. Now, what can I do?

Shri N. C. Chatterjee: I am pointing out that we want to cooperate with Government in this matter, provided it makes it possible for us to do so. Let us have a clear answer as to what is the Government's stand. If a case is heard 600 miles away and there are 200 witnesses in the case, can you demand that the witnesses will be dragged to the High Court headquarters for the purpose?

Shri Harl Vishnu Kamath: You Sir, have yourself been an eminent High Court Judge. Would you not have liked to exercise your discretion in matters like this?

Mr. Speaker: That was a very small High Court.

Shri Hari Vishnu Kamath: It was a High Court all the same.

Shri Hanumanthaiya (Bangalore city): May I say a few words on this subject?

Mr. Speaker: The hon. Minister is replying.

some Shri G. S. Pathak: In the speeches it was observed that princes should be disqualified. view taken was that some rich people should be disqualified and so on. I will dispose of this matter in one sentence, namely, that this is the National Parliament and it should be representative of the entire society, and Government is not prepared to disqualify any person on the ground that he holds a certain status or has got a certain amount of wealth.

Shri Hari Vishnu Kamath: s it an obiter dictum or other statement?

Shri G. S. Pathak: Statement.

The next question is whether there should be a disqualification in case of conviction only on the ground that the offence involved moral turpitude. On this question, there is no express on 'moral turpitude' in the Act as it exists. Moral turpitude is an expression which is vague. For some people, it may have one significance; for a different significance. find from the proceedings on this Bill that some people do not think that even disloyalty involves moral turpitude. It may be that people may think that if one resorts to violence or bandh that also does not involve moral turpitude.

भी ममु लिमये (मुंगेर) : "बन्ध" भी मारल टर्पीट्युड हैं ?

Mr. Speaker: He has not said it. Why should he interrupt?

Shri G. S. Pathak: Therefore, we should not import any idea of this uncertain character, and the Bill, as has emerged from the Joint Committee, should stand in this respect.

So far as the Election Commission is concerned, throughout all this period the Commission has given good evidence of high integrity and high principle. It has worked in the most efficient manner and deserves praise.

One small case has been picked out by one or two hon. Members. In that case, it does not appear whether there was a proper appreciation of the order of the Commission. If the Commission had exceeded its powers and had done something it was not entitled to do, it was open to the aggrieved party to go to the Supreme Court and to have that order vacated. Nothing of the kind was done. Therefore, all these aspersions which have been attempted to be made on the Election Commission are not justified.

A regards the government machinery, there are ample provisions in the

Act which safeguard the interests of the people against any abuse of government machinery. There is sec. 129 which punishes all those officers who are concerned with the election process. There is sec. 123 which makes the taking of help of government officer a corrupt practice. There are service rules which prevent government officers from taking any part in the election process contrary to such part as has been assign by the Act itself. Therefore, the observations on this score are also not justified.

So far as the question of election expenses is concerned, I submit that that is a matter which cannot be decided by law. It is a matter which has created difficulty not only in this country but in other countries also. It has been said that disputes between legitimate and unauthorised expenses are unending and therefore the law cannot rectify all the errors; it cannot remove all the evils and there should be electoral morality, and public opinion should be developed on these matters. It is for England, reason that in although there are more and more candidates at every election, the election petitions are getting reduced in number. Therefore that question does not create any difficulty and we have not introduced any amendment.

There was one matter relating to Government contracts. On that point there is an amendment, and I had better speak on it at the appropriate time if necessary.

श्री रघुनाथ सिंह: वह बात तो रह गई, जिस पर हम लोग घपनी राय जाहिर करना चाहते हैं।

Mr. Speaker: The Minister has replied.

श्री रघुनाथ सिंह: यह बड़ा इम्पॉटेंट सवाल है, श्रगर पांच मिनट दें द तो ठीक ह।

श्रम्पञ्ज महोदयः इम वक्त कैसे हो सकता ह, मिनिस्टर साहब जवाब दे चुकें हैं।

Shri Hari Vishnu Kamath: I am raising a point of order before the motion is put to the vote. The point of order is this. If I heard the Minister aright, he said with regard to the important point raised by my colleague, Shri N. C. Chatterjee, that the House is free to decide on that matter: whether particular tribunals being abolished the courts will have the discretion move from place to place, if necessary. He said that these issues will be decided by the House later Please turn to the Bill itself which is before the House.

Mr. Speaker: I cannot go into it now.

Shri Hari Vishnu Kamath: The Statement of Objects and Reasons--

Mr. Speaker: If the Minister is not prepared to deal with it now....

Shri Hari Vishnu Kamath: I am sorry you are not following.

Mr. Speaker: It may be my back luck if I am not following it.

Shri Hari Vishnu Kamath: Please see the Statement of Objects and Reasons of the Bill.

Mr. Speaker: I cannot now examine the Statement of Objects and Reasons of the Bill.

Shri Hari Vishnu Kamath: Goverament have already stated that if that matter is decided first, only thea can the Constitution be amended. That is the position. Please see the statement for a minute.

Mr. Speaker: Does not matter. (Interruption) When they put in the Statement of Objects and Reasons, then it was taken up in the Bill. The objection was raised and then we decided.

Shri Hari Vishnu Kamath: This objection was not raised.

Mr. Speaker: This was raised; the hon. Member himself raised it.

Shri Hari Vishnu Kamath: I raised that matter with regard to the rules of procedure. But the Minister himself, in that statement, has stated4599

Mr. Speaker: That does not matter.

Shri Hari Vishna Kamath: Let him see himself, if he wants.

Mr. Speaker: I am sorry, I cannot take it up now.

Shri Hari Vishnu Kamath: I am sorry you are so brusque in this mat-

Mr. Speaker: He can make use of any words he wants to use; he can throw out words that might or might not be proper. I shall put the question to the vote.-The lobbies have been cleared. The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Kripa Shankar, Shri

The Lok Sabha divided.

Division No. 97

AYES

Das, Shri Sudhansu

13.8 hrs.

Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alagesan, Shri Alva, Shri A.S. Aney, Dr. M. S. Anjanappa, Shri Ankineedu, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bajaj, Shri Kamalnayan Bakliwal, Shri Bal Krishna Singh, Shri Balmiki, Shri Barman, Shri P. C. Barua, Shri R. Barupal, Shri P. L. Basappa, Shri Baswant, Shri Bhagvati, Shri Bhakt Darshan, Shri Bhanja Deo, Shri L. N. Bhattacharyya, Shri C. K. B rendra Bahadur Singh, Shri Bist, Shri J. B. S. Brajeshwar Prasad, Shri Brii Basi Lal, Shri Brii Rai Singh-Kotah, Shri Buta Singh, Shri Chakraverti, Shri P. R. Chanda, Shrimati Jyotana Chandak, Shri Chandrabhan Singh, Dr. Chandrasekhar, Shrimati Chandriki, Shri Chatter Singh, Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chaudhuri, Shri Sachindra Chavan, Shri D. R. Chavda, Shrimati Johraben Daljit Singh, Shri Das, Shri B. K. Bas, Shri N.T.

Dass, Shri C. Desai, Shri Morarji Deshmukh, Shri B. D. Dey, Shri S. K. Dhuleshwar Meena, Shri Dighe, Shri Dixit, Shri G. N. Dwivedi, Shri M. L. Pirodia, Shri Gaekwad, Shri Patchainhrao Gahmari, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Ghosh, Shri Atulya Ghosh, Shri N. R. Govind Das, Dr. Guha, Shri A. C. Hajarnavis, Shri Hansda, Shri Subodh Hanumanthaiya, Shri Harvani, Shri Ansar Hazarika, Shri J. N. Heda, Shri Hem Raj, Shri Himatsingka, Shri Igbal Singh, Shri Jadhav, Shri M. L. Jadhav, Shri Tulsidas Jamunadevi, Shrimati Jedhe, Shri Jha, Shri Yogendra Joshi, Shri A. C. Joshi, Shrimati Subhadra Jyotishi, Shri J. P. Kadadi, Shri Kamble, Shri Kedaria, Shri C. M. Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Shahnawaz Khanna, Shri P. K. Kindar Lal, Shri Kisan Vcer, Shri Kotoki, Shri Liladhar

Krishna, Shri M.R. Kureel, Shri B.N. Luhtan Chat dhry, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri C: Laskar, Shri N.R. Laxmi Bai, Shrimati Mahadeo Presad, Shri Mahatab, Shri Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Majithia, Shri Malaichami, Shri M. Malaviya, Shri K.D. Mallick, Shri Rama Chandra Manen, Shri Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Prasad Mantri, Shri D. D. Mariyappa, Shri Mali Masuriya Din, Shri Mathur, Shri Harish Chandre Mathur, Shri Shiv Charan Mehdi, Shri S. A. Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri Krishna Menon, Shri P. G. Minimata, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M.P. Misra, Shri Shyam Dhar Mohammad Yusuf, Shri Mohsin, Shri Morarka, Shri More, Shri K. L. Mukane, Shri Mukerjee, Shrimati Sharda-Munzni, Shri David Murthi, Shri B. S.

Ranga Rao, Shri

Murti, Shri M. S. Naidu, Shri V. G. Naik, Shri Maheswar Naskar, Shri P. S. Nayak, Shri Mohan Nigam, Shrimati Savitri Niranjan Lal, Shri Oza, Shri Paliwal, Shri Pande, Shri K. N. Pandey, Shri R.S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakshmi Panna Lal, Shri Pant, Shri K. C. Paramasivan, Shri # Patel, Shri Chhotubhai Patel, Shri N. N. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil. Shri M. R. Patil, Shri S. K. Pattabhi Raman, Shri C. R. Prabhakar, Shri Naval: Pratap Singh, Shri Puri, Shri D. D. Raghunath Singh, Shri Raghramaiah, Shri Rui, Shrimati Sahodra Bai Raj Bahadur, Shri Raja, Shri C. R. Rajdeo Singh, Shri Ram, Shri T. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramdhani Das, Shri Rampure, Shri M. Rameshekhar Prasad Singh, Shri 1

Raniit Singh, Shri Reo, Shri Jaganatha Rao, Dr. K. L. Rao, Shri Krishnamoorthy Rao, Shri Muthyal Rao, Shri Ramapathi Rao, Shri Rameshwar Rao, Shri Thirumala Ratten Lal, Shri Raut, Shri Bhola Rawandale, Shri Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddiar, Shri Reddy, Shri H. C. Linga Reddy, Shri R. Surender Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Sahu, Shri Rameshwar Saigal, Shri A. S. Samnani, Shri Sanii Rupii, Shri Sarat, Shri Sham Lal Sarma, Shri A. T. Satyabhama Devi, Shrimati Sen, Shri P. G. Shah, Shri Manubhai Shakuntula Devi, Shrimati Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A. P. Sharma, Shri K. C. Shashi Ranjan, Shri Shastri, Shri Ramanand Sheo'Narain, Shri Shinde, Shri Shree Narayan Das, Shri Shukla, Shri Vidya Charan Shyamkumari Devi, Shrimati

Siddiah, Shri Sidheshwar Prasad, Shri Singhvi, Dr L. M. Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Snatak, Shri Nardeo Sonavane, Shri Soundaram Ramachandran, Shrimat i Sov. Shri H. C. Srinivasan, Dr. P. Subbaraman, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Presed, Shri Sunder Lal, Shri Surendra Pal Singh, Shri Surya Prasad, Shri Swaran Singh, Shri Tabir, Shri Mohammad Thengal, Shri Nullakoya Theyar, Shri, V. V. Thimmaiah, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Tyagi, Shri Uikey, Shri Uluka, Shri Remachandra Upadhayeya, Shri Shiva Dutt Varma, Shri Rayindra Veerappa, Shri Venkatasubbaiah, Shri P. Verma, Shri Balgovind Vidyalankar, Shri A. N. Virbhadra Singh, Shri Wadiwa, Shri Wasnik, Shri Balkrishna Yadav, Shri Ram Harkh Yadava, Shri B. P.

NOES

Chatterjee, Shri N. C. Gupta, Shri Kashi Ram

Rane, Shri .

Lakhan Das, Shri Paradhi, Shri

Siddananjappa, Shri

Utiya, Shri

Some hon. Members rose-

Mr. Speaker: The Ayes have 263; the Noes have 5. Besides those three have stood up and said that their machines did not work. Their names would also be added. The "Ayes" have it: the "Ayes" have it. The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2—(Amendment of article 324)

Shri Shree Narayan Das (Darbhanga): I have an amendment. (Interruption) I request the House to hear my amendment and then consider it and vote upon it. I beg to move:

Page 1, for lines 5 to 8, substitute-

"2. In article 324 of the Constitution, in clause (1), after the word "tribunals" the words "if any provided for by or under any [Shri Shree Narayan Das]
law made by the appropriate
Legislature" shall be inserted'. (2)

My intention is, either it is necessary to amend the Constitution or if it is thought that it should be amended, then, my amendment which I have just moved should be accepted. This question of amending the Constitution has risen only because of the fact that the Election Commission has recommended that henceforward election petitions should not be heard by tribunals appointed by the Election Commission but should be heard by the high courts. This amendment is under consideration in the provisions contained in the report of the Joint Committee

This question had come up earlier also. In 1952, when the Representation of the People Act was framed, we made a provision that there would be no appeals against the decisions of the tribunal. Because of that, under different provisions of the Constitution, the High Courts and the Supreme Court in their wisdom accepted a large number of appeals against interlocutory orders of various tribunals. That took a very long time in the disposal of election petitions. On the eve of the second general election when the Representation of the People Act was being amended, Government thought that because of the actions taken by the High Courts and the Supreme Court, a large number of cases have and gone to the High Courts Supreme Court and therefore an appeal should be provided against the decisions of the tribunal to the High Court. At that time it was said in that Act that there will be no appeal against the decisions of the Court. Even then a large number of cases against the decisions of High Courts went to the Supreme Court under the provisions of article 136. Now after 15 years, the Election Commission have thought that the disputes arising out of election petitions should not be heard by tribunals, but the original power of hearing of the petitions should be given to the High Courts. Article 324 is sought to be amended by removing the provision with regard to appointment of tribunals under the jurisdiction of the Election Commission. Suppose after sometime the wants that the power of hearing election petitions should not be given to High Courts, but should be given to the tribunals, what will happen? There will be no provision in Constitution by which this ment can give such powers to the Elec-Commission. Therefore. amendment only provides that whenever this House gives this power to the tribunal, then the tribunal should be appointed by the Election Commission. Therefore, my amendment only provids that whenever this House gives this power to the tribunal, then the tribunal should be appointed by Election Commission. Whenthe power will not be the tribunal that given to remain with the High Under article 329, the authority hearing election petitions has to be decided by this House. So, I request the Minister to accept my amendment.

Shri G. S. Pathak: I have fully considered the amendment and I oppose it. In my view, this amendment will create difficulties and it is not right to accept it.

Dr. L. M. Singhvi (Jodhpur): 1 think the hon, member has made a very good case for including in the Constitution an alternative possibility and flexibility in respect of the forum for election controversies. The Minister should spell out more adequately the difficulties he expects so that the House can make up its mind.

Mr. Speaker: How can I ompel him? Whatever answer he wants to give he has given.

I will now put Shri Shree Narayan Das's amendment to the House.

Amendment No. 2 was put and negatived

Mr. Speaker: The question is:

"That clause 2 stand part of the Bill".

The Lok Sabha divided

Division No. 10]

Abdul Wahid, Shri T. Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alagesan, Shri Alva, Shri A.S. Anjanappa, Shri Ankineedu, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bakliwal, Shri Bal Krishna Singh, Shri Balmiki, Shri Barman, Shri P.C. Barua, Shri R. Barupal, Shri P. L. Basappa, Shri Baswant, Shri Bhagvati, Shri Bhakt Darshan, Shri Bhanja Deo, Shri L. N. Bhattacharyya, Shri C.K. Birendra Bahadur Singh, Shri Bist, Shri J.B.S. Brajeshwar Prasad, Shri Brij Basi Lal, Shri Brij Raj Singh-Kotah, Shri Buta Singh, Shri Chakraverti, Shri P.R. Chanda, Shrimati Jyotana Chandak, Shri Chandrabhan Singh, Dr. Chandrasekhar, Shrimati Chandriki, Shri Chattar Singh, Shri Chaturvedi, Shr S.N. Chaudhry, Shri Chandramani Lul Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chaudhuri, Shri Sachindra Chavan, Shri D. R. Chaven, Shri Y. B. Chavda, Shrimati Johraben Daljit Singh, Shri Das, Shri B.K. Das, Shri N.T. Das, Shri Sudhansu Dass, Shri C. Desai, Shri Morarji Deshmukh, Shri B. D. Dey, Shri S.K. Dhuleshwar Meena, Shri Dighe, Shri Dixit, Shri G. N. Dubey, Shri R.G. Dwivedi, Shri M.L. Firodia, Shri Gackwad, Shri Fatch Sinhrao Gahmari, Shri

Ganapati Ram, Shri

Gandhi, Shri V.B.

AYES

Gangu Devi, Shrimati Ghosh, Shri Atulya Ghosh, Shri N.R. Govind Das, Dr. Gowdh, Shri Veeranna Guha, Shri A.C. Heiernavis, Shri Hansda, Shri Subodh Hanumanthaiya, Shri Harvani, Shri Ansar Hazarika, Shri J.N. Heda, Shri Hem Raj, Shri Himatsingka, Shri labal Singh, Shri Jadhav, Shri M.L. Jadhav, Shri Tulsidas Jamunadevi, Shrimati Jedhe, Shri Jha, Shri Yogendra Joshi, Shri A.C. Joshi, Shrimati Subhadra Jyotishi, Shri J.P. Kadadi, Shri Kamble, Shri Kedaria, Shri C.M. Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Khanna, Shri P.K. Kinder Lel, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Kripa Shankar, Shri Krishna, Shri M.R. Kureel, Shri B.N. Lahtan Chaudhry, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai. Shrimati Mahadeo Prasad, Shri Mahadeva Prasad, Dr. Mahatab, Shri Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Majithia, Shri Malaichami, Shri M. Malaviya, Shri K.D. Mallick, Shri Rama Chandra Manaen, Shri Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Prasad Mantri, Shri D.D. Mariyappa, Shri Mali Masuriya Din, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mohdi, Shri S.A.

[13.18 hrs.

Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri Krishna Menon, Shri Govinda Minimata, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M.P. Misra. Shri Shyam Dhar Mohammad Yusuf, Shri Mohsin, Shri Morarka, Shri More, Shri K.L. Mukane, Shri Mukerjee, Shrimati Sharda Munzni, Shri David Murthi, Shri B.S. Murti, Shri M.S. Muthiah, Shri Naidu, Shri V.G. Naik, Shri Maheswar Naskar, Shri P.S. Nayak, Shri Mohan Nayar, Dr. Sushila Nigam, Shrimati Savitri Niranjan Lal, Shri Oza, Shri Paliwal, Shri Pende, Shri K. N. Pandey, Shri R.S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakshm (Panna Lal, Shri Pant, Shri K.C. Paramasivan, Shri Patel, Shri Chhotubhai Patel, Shri N.N. Patel, Shri P.R. Patel, Shri Rajeshwar Patil, Shri D.S. Patil, Shri M.B. Patil, Shri S. K. Pattabhi Raman, Shri C.R. Prabhakar, Shri Nawal Pratap Singh, Shri Puri, Shri D.D. Raghunath Singh, Shri Raghuramaiah, Shri Rai, Shrimati Sahodra Bai Raj Bahadur, Shri Raja, Shri C.R. Rajdeo Singh, Shri Ram, Shri T. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramdhani Das, Shri Rampure, Shri M.

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Rameshekhar Prasad Singh, Shri Rane, Shri Ranga Rao, Shri Ranjit Singh, Shri Rao, Shri Jaganatha Rao, Dr. K.L. Rao, Shri Krishnamoorthy Rao, Shri Muthyal Rao, Shri Ramapathi Rao, Shri Rameshwar Rao, Shri Thirumala Rattan Lal, Shri Raut, Shri Bhola Rawandale, Shri Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddiar, Shri Reddy, Shri H. C. Linga Reddy, Shri R. Surender Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Sahu, Shri Rameshwar Saigal, Shri A.S. Samnani, Shri Sanii Runii, Shri Saraf, Shri Sham Lal Sarma, Shri A.T. Satyablisma Devi, Shrimati

Sen, Shri P.G. Sheh, Shri Manubhat Shakuntala Devi, Shrimati Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A.P. Sharma, Shri K.C. Shashi Ranjan, Shri Shastri, Shri Ramanand Sheo Narain, Shri Shinde, Shri Shree Narayan Das, Shri Shukle, Shri Vidya Charan Shyamkumari Devi, Shrimati Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Snatak, Shri Nardeo Sonavane, Shri Soundaram Ramachandran, Shrimati

Soy, Shri H.C. Srinivasan, Dr. P. Subbaraman, Shri Subramaniam, Shri C. Sumat Presed, Shri Sunder Lal, Shri Surendra Pal Singh, Shri Surya Prasad, Shri Swaran Singh, Shri Thengal, Shri Nallakoya Thevar, Shri V.V. Thimmaiah, Shri Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tula Ram, Shri Tyagi, Shri Uikey, Shri Ulaka. Shri Ramachandra Upadhayaya, Shri Shiva Dutt Varma, Shri M.L. Varma, Shri Ravindra Veerappa, Shri Venkatasubbaiah, Shri P. Verma, Shri Balgovind Verma, Shri K.K. Vidyalankar, Shri A.N. Virbhadra Singh, Shri Wadiwa, Shri Wasnik, Shri Balkrishna Yadav, Shri Ram Harkh Yadava, Shri B.P.

NOES

Utiya, Shri Pandey, Shri Sarjoo

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): The machine is not working.

Mr. Speaker: That will be noted. Mr. Bajaj's vote also might be noted. The result of the division is as follows:

Aves 269; Noes 2.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.
Clause 2 was added to the Bill.
Clause 1—(Short Title)

Mr. Speaker: There is one Government amendment to clause 1.

Amendment made:

Page 1, line 3,---

for "Twenty-first" substitute-

"Nineteenth", (1)

(Shri G. S. Pathak)

Mr. Speaker: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted

Clause 1, as amended, was added to the Bill.

The Encating Formula and the Title were added to the Bill.

Shri G. S. Pathak: Sir, I beg to move:

"That the Bill, as amended, be passed".

Mr. Speaker: The doors are already closed. I shall put the motion to the vote of the House.

Shri Sonavane (Pandharpur): Sir, if there are some hon. Members who want to come in they may be allowed.

Mr. Speaker Even if there is one hon. Member we will allow him in. Shri Tyagi (Dehra Dun): Sir, it is not a case of division. When the votes are taken by the mechanical device there is no need for asking for closure of the doors. Even in the normal course we can just put our fingers and do the voting.

Mr. Speaker: How can we do
that? Now do hon. Members want
the doors to be opened?
Several hon. Members: No, no.
Mr. Speaker: The question is:
"That the Bill, as amended,
be passed."

The Lok Sabha divided.

Division No. 11]

AYES

[13.84 hrs.

Abdul Wahid, Shri T. Achel Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alagesen, Shri Alva, Shri A.S. Aney, Dr. M.S. Anjanappa, Shri Ankineedu, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bajal, Shri Kamalnayan Bakliwal, Shri Bal Krishan Singh, Shri Balmiki, Shri Barman, Shri P. C. Barua, Shri R. Barupal, Shri P. L. Basappa, Shri Baswant, Shri Bhagvati, Shri Bhakt Darshan, Shri Bania Dec Shri L.N. Bhattacharya, ShriC.K. Biren dra Bahadur Bingh, Shri Bist, Shri J.B.S. Brajeswar Prasad, Shri Brij Basi Lal, Shri Brij Rai Singh-Kotah, Shri Buta Singh Chakraverti, Shri P.R. Chanda, Shrimati Jyotsna Chandak, Shri Chandrabhan Singh, Dr. Chandrasekhar, Shrimati Chandriki, Shri Chattar Singh, Shri Chaturvedi, Shri S.N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chaudhuri, Shri Sachindra Chavan, Shri D. R. Chavan, Shri Y.B. Chavda, Shrimati Johraben Daljit Singh, Shri Das, Shri B. K. Das, Shri N. T. Das, Slui Sudhanau

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Dass, Shri C. Dessi, Shri Morarii Deshmukh, Shri B.D. Dey, Shri S.K. Dhuleshwar Meena, Shri Dighe, Shri Dixit, Shri G.N. Dubey, Shri R.G. Dwivedi, Shri M.L. Firedia, Shri Gackwad, Shri Patchainhrao Gahmari, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Ghosh, Shri Atulya Ghosh, Shri N.R. Govind Das, Dr. Gowdb, Shri Veeranna Guha, Shri A.C. Hajarnavis, Shri Hansda, Shri Subodh Hanumanthaiya, Shri Harvani, Shri Ansar Hazarika, Shri J. N. Heda, Shri Hem Raj, Shri Himatsingka, Shri Igbal Singh, Shri Jadhav, Shri M.L. Jadhav, Shri Tulsidas Iamunadevi, Shrimati Jedhe, Shril Jha, Shri Yogendra Joshi, Shri A. C. Joshi, Shrimati Subhadra Jyotishi, Shri J.P. Kadadi, Shri Kamble, Shri Kedaris, Shri C.M. Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Khanna, Shri P.K. Kindar Lal, Shri Kisan Vcer, Shri I Kotoki, Shri Liladhar Kripa Shankar, Shri 1 Krishna, Shri M.R.

Kurcel, Shri B.N. Lahtan Chaudhry, Shri Lakshmikanthemma, Shrimati Lefit, Sen, Shrift Lasker, Shri N.R. Laxmi Bel, Shrimeti Mahadeo Prasad, Shr Mahadeva Prasad, Dr. Mahatab, Shri Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Majithia, Shri Malaichami, Shri M. Malaviya, Shri K.D. Mallick, Shri Rama Chandra Mensen, Shri Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Presed Mantri, Shri D.D. Mariyappa, Shri Mali Masuriya Din, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mehdi, Shri S.A. Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopul Datta Menon, Shri Krishna Menon, Shri Govinda Minimata, Shrimati Mirza, Shri Baker Ali Mishra, Shri Bibhuti Mishra, Shri M.P. Misra, Shri Shyam Dhur Mohammad Yusuf, Shri Mohsin, Shri Morarka, Shri More, Shri K.L. Mukane, Shri Mukerjee, Shrimati Sharda ! Munzni, Shri David Murthi, Shri B.S .. Murti, Shri M.S. Muthiah, Shri Naidu, Shri V. G. Naik, Shri Maheswar] Naskar, Shri P.S.

4711 Constitution (21st Amdt.) Bill

Nayak, Shri Mohan Neyar, Dr. Sushila Nigam, Shrimati Savitri Niranjan Lal, Shri Oza, Shri Paliwal, Shri Pande, Shri K.N. Pandey, Shri R.S. Pandey, Shri Vishwa Nath Pandit, Shrimeti Vijay Lakshmi Panna Lal, Shri Pant, Shri K.C. Paramasiyan, Shri Patel, Shri Chotubhai Patel, Shri N.N. Patel, Shri P.R. Patel, Shri Rajeshwar Patil, Shri D.S. Patil, Shri M.B. Petil, Shri S.K. Pattabhi Raman, Shrl C.R. Prabhakar, Shri Naval Pratap Singh, Shri Puri. Shri D.D. Ragbunath Singh, Shri Raghuramaiah, Shri Rai, Shrimati Sahodra Bai Raj Bahadur, Shri Raja, Shri C.R. Rajdeo Singh, Shri Ram, Shri T. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramdhani Das, Shri Rampure, Shri M. Rameshekhar Prasad Singh, Shri Rane, Shri Ranga Rao, Shri Ranjit Singh, Shri Rao, Shri Jaganatha Rao, Dr. K. L.

NOVEMBER 22, 1966

Rao, Shri Krishnamoorthy Rao, Shri Muthyal Rao, Shri Ramapathi Rso, Shri Rameshwar Reo, Shri Thirumala Rattan Lal. Shri Raut, Shri Bhola Rawandale, Shri Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddiar, Shri Reddy, Shri H. C. Linga Reddy, Shri R. Surender Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Sahu, Shri Rameshwar Saigal, Shri A.S. Samnani, Shri Sanji Rupji, Shri Saraf, Shri Sham Lal Sarma, Shri A.T. Satyabhama Devi, Shrimati Sen, Shri P.G. Shah, Shri Manubbai Shakuntala Devi, Shrimati Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A.P. Sharma, Shri K.C. Shashi Ranjan, Shri Shastri, Shri Rama Nand Sheo Narain, Shri Shinde, Shri Shree Narayan Das, Shri Shukla, Shri Vidya Charan Shyamkumari Devi, Shrimati Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari

Representation of 4712 the People (Amdt.) Bill

Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Sivasankaran, Shri Snatak, Shri Nardeo Sonavane, Shri Soundaram Ramachandran, Shrimeti Soy, Shri H.C. Srinivasan, Dr. P. Subbaraman, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Presed, Shri Sunder Lal, Shri Surendra Pal Singh, Shri Surya Prasad, Shri Swamy, Shri M.N. Swaran Singh, Shri Tahir, Shri Mohammad Thengal, Shri Nallakoya Thevar, Shri V.V. Thimmsish, Shri Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tula Ram, Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhayaya, Shri Shiva Dutt Utiva, Shri Varma, Shri Ravindra Veerappa, Shri Venkatasubbalah, Shri P. Verma, Shri Balgovind Verma, Shri K.K. Vidyalankar, Shri A.N. Virbhadra Singh, Shri Wadiwa, Shri Wasnik, Shri Balkrishna Yadav, Shri Ram Harkh

NOES

Nil

13.35 hrs.

Mr. Speaker: The result of the division is:

Ayes-272: Noes-nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL contd.

Yadava, Shri B.P.

Mr. Speaker: Now we come to the Representation of the People (Amendment) Bill. There was one amendment for recommittal of the Bill to the Joint Committee.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of order. Kindly turn to arti-